

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 42/GT/2025

Date: 7th July 2025

To

General Manager (Commercial)
NHDC Limited (A JV of NHPC & GoMP)
NHDC Parisar, Shyamla Hills,
Bhopal- 462002 (MP)

Subject: Petition for truing up of tariff for 2019-24 period and determination of tariff for 2019-24 period 2024-29 in respect of Omkareshwar Power Station (520 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information and/or document is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **11.7.2025**:

2019-24 Period

Additional Capital Expenditure (ACE):

- a) *In respect of ACE items claimed, the following is required to be submitted:*
- (i) *Proper linkage for the supporting documents submitted against each of the ACE items claimed in the pdf and excel format.*
 - (ii) *Copies of relevant documentations/ evidence in form of work completion certificates depicting completion cost along with date of completion, etc. and their references shall be furnished for the claims made under Additional Capitalization in phase manner for different years.*
 - (iii) *Copies of relevant documentations/ evidence and their references shall be furnished for the claims made under de-capitalization in phase manner for different years.*
 - (iv) *Justification for significant cost differential between Approved v/s Claimed expenditure for the approved items claimed under additional capitalization.*
 - (v) *For the ACE items claimed under Regulation 25(1)(a) of the 2019 Tariff Regulations, provide relevant documentary evidence that the work has been done to meet award of arbitration or for compliance of the directions or order of any statutory authority, or order or decree of any court of law.*
 - (vi) *For items claimed under Regulation 25(2)(a) of the 2019 Tariff Regulations, provide the relevant documentary evidence (OEM certificate for end of useful life) for the assets whose useful life is not commensurate with the useful life of the project and submit that such assets have been fully depreciated as per 2019 Tariff Regulations.*
 - (vii) *In case of ACE items proposed under Regulation 25(2)(c) of the 2019 Tariff Regulations for the tariff period 2019-24, Certificate of obsolescence for*

existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.

(viii) Relevant advice/ direction from the appropriate Indian Government Instrumentality or statutory authorities specifying the need for the ACE items claimed under Regulation 26(1)(d) of the 2019 Tariff Regulations.

- b) Certify that the ACE being claimed for the tariff period does not include any depreciation corresponding to assets earned/ earning tariff at any of the generating stations, by way of IEDC.

Liability Discharge:

- c) Reconciliation of liability discharge as claimed in Form- 1(i) and Form-9C with Form-16 with proper breakup and linkages in Excel and pdf format. Also, provide justification for negative entries in liability discharges claimed.

Return on Equity:

- d) Justification for not considering MAT Rate in the years 2019-20 and 2020-21, as per Regulation 31(2) of 2019 Tariff Regulations (MAT @ 15%, surcharge @ 12% & cess @ 4%, as submitted in Form-2). Also, provide basis for calculation of effective tax rate with relevant documentary evidence (copy of Assessment Orders or ITR, in case Assessment Order is not issued) for each year of the tariff period.

Depreciation:

- e) The rate of depreciation considered for calculation of depreciation in Form-12.

Capital Spares:

- f) Details of year-wise actual Capital Spares consumed individually costing above Rs. 1 lakh clearly distinguishing the cost that forms the part of the Capital Cost & that does not form part of Capital Cost, with appropriate justification for incurring the same and substantiating that the same is not claimed as a part of additional capitalisation or consumption of stores and spares and renovation and modernization as per the third proviso of Regulation 35(1)(6) of the 2019 Tariff Regulations.

O&M Expenses:

- g) Breakup of O&M expenditure and impact claimed as per the details below with proper linkage in the provided MS Excel sheet:
- (i) Breakup of the actual O&M expenses of the generating station for the 2019-24 tariff period under various subheads (as per enclosed Annexure-A) after including the pay revision impact (in both MS Excel and PDF format);
 - (ii) Break-up of the actual O&M expenses of Corporate Centre/ other offices including pay revision impact (as per Annexure-B enclosed) of the generating station along with the allocation of total O&M expenses to the various generating stations (if any) which are under construction, operational stations and any other offices/ business activity along with basis of allocating such expenditure (in both MS Excel and PDF format);
 - (iii) Break-up of the pay revision impact claimed in respect of employees of the Petitioner & CISF stationed at the generating station and Corporate Centre/other offices employee cost allocated to the generating station (as per Annexure-C enclosed);
- h) Detailed break up of security charges claimed, particularly towards 'plant' and 'other than plant', along with the supporting documents, including bills, and security assessments made in terms of Regulation 35(1)(6) of 2019 Tariff Regulations. Further, submit the documentary evidence for Security expense, break-up of same in CISF and non-CISF parts.

Forms:

- i) Submit all the tariff forms (e.g. Form 9A, Form 9Bi, Form 16 etc. are not submitted as per the prescribed format) as per the formats of the Tariff Filing Forms of Part-

II of Annexure-I of 2019 Tariff Regulations, with proper linkages in pdf and Excel format.

Design Energy:

- j) *Details of certified value of 'Q' (actual water utilization) for the period 2019-24, with detailed calculation of design energy in both BMC and MAft units with proper linkages in Excel and pdf format.*

2024-29 Period

Additional Capital Expenditure (ACE):

- k) *In respect of ACE items claimed, the following is required to be submitted:*
- (i) *For the ACE items claimed under Regulation 25(1)(a) of the 2024 Tariff Regulations, provide relevant documentary evidence that the work has been done to meet award of arbitration or for compliance of the directions or order of any statutory authority, or order or decree of any court of law.*
 - (ii) *For items claimed under Regulation 25(2)(a) of the 2024 Tariff Regulations, provide the relevant documentary evidence (OEM certificate for end of useful life) for the assets whose useful life is not commensurate with the useful life of the project and submit that such assets have been fully depreciated as per 2024 Tariff Regulations.*
 - (iii) *In case of ACE items proposed under Regulation 25(2)(c) of 2024 Tariff Regulations, Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.*
 - (iv) *For items claimed under Regulation 26(1)(d) of 2024 Tariff Regulations, provide the relevant advice/ direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for the Additional Capital Expenditure item.*
 - (v) *Provide technical justification and cost benefit analysis for the ACE items claimed under Regulation 26(1)(i) of the 2024 Tariff Regulations.*

O&M Expenses:

- l) *Provide basis for assessment of estimated insurance expense and security expense for the period along with detailed justification according to first proviso of Regulation 36(2)(c) of the 2024 Tariff Regulations.*

Forms:

- m) *Submit all the tariff forms as per the formats of the Tariff Filing Forms of Part-II of Annexure-I of 2024 Tariff Regulations, with proper linkages in Excel and pdf format.*

2. The Respondents shall file their replies by **18.7.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **25.7.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing on **22.7.2025**.

Yours faithfully,

Sd/
Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents

Annexure A

Details of actual O&M expenses (Common for Hydro /Thermal Generating Station)						
Amount (₹ in lakh)						
Sl. No.	Items	2019-20	2020-21	2021-22	2022-23	2023-24
1	Consumption of stores & spares					
2	Repair & Maintenance					
3	Insurance					
4	Security					
5	Water Charges					
6	Administrative Expenses					
6.1	Rent					
6.2	Electricity charges					
6.3	Travelling & Conveyance					
6.4	Communication Expenses					
6.5	Advertising					
6.6	Foundation Laying & Inauguration					
6.7	Donation					
6.8	Entertainment					
6.9	Filing fee					
	Subtotal (Administrative Expenses)					
7.0	Employee Cost					
7.1.1	Salaries, Wages & Allowances					
7.1.2	Pension					
7.1.3	Gratuity					
7.1.4	Provident Fund					
7.1.5	Leave Encashment					
7.2	Staff welfare expenses					
7.2.1	-Medical expenses on superannuated employees					
7.2.2	-Medical expenses on regular employees & others					
7.2.3	-Uniform/Livries & safety equipment					
7.2.4	-Canteen expenses					
7.2.5	-Other staff welfare expenses					
	Subtotal (Staff welfare Expenses)					
7.3	Productivity linked Incentive					
7.4	Expenditure on VRS					
7.5	Ex-gratia					
7.6	Performance Related Pay(PRP)					
	Sub Total (Employee Cost)					
8	Loss of Store					
9	Provisions					
10	Prior Period Expenses					
11	Corporate Office expenses allocation					
12	Others					
12.1	Rates & Taxes					
12.2	Water cess					
12.3	Training & recruitment expenses					
12.4	Tender Expenses					
12.5	Guest house expenses					
12.6	Education expenses					
12.7	Community Development Expenses					
12.8	Ash utilisation expenses					
12.9	Books & Periodicals					
12.10	Professional Charges					
12.11	Legal expenses					
12.12	EDP Hire & other charges					
12.13	Printing & Stationery					
12.14	RLDC Fee & Charges					
12.15	Brokerage & Commission					
12.16	Bank charges					
12.17	Claims/advances written off					

Details of actual O&M expenses (Common for Hydro /Thermal Generating Station)						
Amount (₹ in lakh)						
Sl. No.	Items	2019-20	2020-21	2021-22	2022-23	2023-24
12.18	Hiring of vehicle					
12.19	Payment to auditors					
12.20	Misc. Expenses					
	(Break-up Of Misc.)					

Annexure B

DETAILS OF CORPORATE CENTRE EXPENSES ALLOCATED TO VARIOUS OPERATING STATIONS						
Amount (₹ in lakh)						
	PARTICULARS/YEAR	2019-20	2020-21	2021-22	2022-23	2023-24
	Total Expenses of CC & RHQs-(A)					
	Transferred to Construction Projects -(B)					
	Transferred to any other business activity - (C)					
	Expenses related to stations under operation (D)=(A)-(B)-(C)					
	Head Wise Details of D					
1	Employee Expenses					
A	Salaries, Wages and Allowance					
B	Staff Welfare Expenses					
C	Productivity Linked Incentive					
D	Expenditure on VRS					
E	Ex-Gratia					
2	Administrative Expenses					
A	Repair and maintenance					
B	Training and Recruitment					
C	Communication					
D	Travelling and Conveyance					
E	Rent					
F	Others -Break Up as per details given below:					
f-1	Advertisement and publicity					
f-2	Books & Periodicals					
f-3	EDP Hire and other charges					
f-4	Education expenses					
f-5	Ent. and hospitality					
f-6	Fin Expenses-IndAS					
f-7	Guest house expenses					
f-8	Hiring of Vehicles					
f-9	Insurance					
f-10	Legal Expenses					
f-11	Miscellaneous Expenses					
f-12	Community develop. Exp.					
f-13	Others.					
f-14	Payment to auditors					
f-15	Power Charges					
f-16	Printing and Stationery					
f-17	Prof chg & cons fees					
f-18	R&D EXPS					
f-19	Rates and taxes					
f-20	Tender expenses					
f-21	Trpt Veh running Exp.					
f-22	Water charges					
f-23	Workshop & Conf. Exp.					
	Sub Total (Administrative Expenses)					
3	Security					
4	Donations					
5	Provisions					
6	Depreciation					
7	Prior period expenses					

DETAILS OF CORPORATE CENTRE EXPENSES ALLOCATED TO VARIOUS OPERATING STATIONS						
	PARTICULARS/YEAR	2019-20	2020-21	2021-22	2022-23	2023-24
8	Total Expenses from 1-7					
	Less Recoveries (if any)					
9	Expenses related to Operation - D					
	ALLOCATION TO OPERATIONAL STATIONS					
S.N	Name of The Unit/Station					
	Operational Station (1)					
	Operational Station (2)					

Annexure C

FORMAT FOR CLAIMING WAGE REVISION IMPACT

YEARWISE IMPACT OF REVISION IN SALARIES & WAGES PAID TO THE EMPLOYEES AND SECURITY PERSONNEL

Wage revision impact on employee cost of generating station

Amount (₹ in lakh)

Component	2019-20			2020-21			2021-22			2022-23			2023-24		
	Pre	Post	Wag e	Pre	Post	Wag e	Pre	Post	Wag e	Pre	Post	Wag e	Pre	Post	Wag e
	Re vis ed	Revi sion	revi sion Imp act	Revi sed	Revi sion	revi sion Imp act	Revi sed	Revi sion	revi sion Imp act	Revi sed	Revi sion	revi sion Imp act	Revi sed	Revi sion	revi sion Imp act
1.1 Basic Pay															
1.2 Dearnes s Allowan ce															
1.3 HRA															
1.4 Allowan ces & Perquisi tes															
1.5 PRP/Ex Gratia															
2.1 Super Annuati on Benefits (PF, Pension & PRMS)															
2.2 Gratuity															

Compo nent	2019-20			2020-21			2021-22			2022-23			2023-24		
	Pre	Post	Wag	Pre	Post	Wag	Pre	Post	Wag	Pre	Post	Wag	Pre	Post	Wag
	Re vis ed	Revi sion	e re vi sion Imp act	Revi sed	Revi sion	e re vi sion Imp act	Revi sed	Revi sion	e re vi sion Imp act	Revi sed	Revi sion	e re vi sion Imp act	Revi sed	Revi sion	e re vi sion Imp act
2.3 Leave encash ment (HPL/EL)															
Total															
Less: EDC															
Net employe e cost															

Wage revision impact on Corporate Centre cost of generating station

Amount (₹ in lakh)

Com ponent	2019-20			2020-21			2021-22			2022-23			2023-24		
	Pre	Post	Wa ge	Pre	Post	Wa ge	Pre	Post	Wa ge	Pre	Post	Wa ge	Pre	Post	Wa ge
	Re vis ed	Revi sion	re vi sion	Revi sed	Revi sion	re vi sion	Revi sed	Revi sion	re vi sion	Revi sed	Revi sion	re vi sion	Revi sed	Revi sion	re vi sion
			Imp act			Imp act			Imp act			Imp act			Imp act
CC Expens es															
1.1 Basic Pay															
1.2 Dearne ss Allowa nce															
1.3 HRA															
1.4 Allowa nces & Perqui sites															
1.5 PRP/E x Gratia															
Total															

Wage revision Impact on Salaries of CISF & Other Security Personnel (if applicable)

Amount (₹ in lakh)

Com pone nt	2019-20			2020-21			2021-22			2022-23			2023-24			2023-24		
	Pre	Pos t	Wa ge revi sio n Im pac t	Pre	Pos t	Wa ge revi sio n Im pac t	Pre	Pos t	Wa ge revi sio n Im pac t	Pre	Pos t	Wa ge revi sio n Im pac t	Pre	Pos t	Wa ge revi sio n Im pac t	Pre	Pos t	Wa ge revi sio n Im pac t
	Re vis ed	Rev isio n		Re vis ed	Rev isio n		Re vis ed	Rev isio n		Re vis ed	Rev isio n		Re vis ed	Rev isio n		Re vis ed	Rev isio n	
1.CIS F																		
2. Other s																		
Total																		

Total Wage revision Impact																		
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